Ministry-wise and Public Authority-wise Abstract of Quarterly Returns

Year: 2014-2015

Sr.No	Ministry/Department/Organisation		Requests	Requests Received during Quarter	no.of Requests (Column		Decisions where Applications for Information rejected	cases where disciplinary action taken against any	Amount Collected (fee+addl. charges+ penalty) (Rs.)				Re	leva ectio	nt Son 8(1	Rection (1)	ons o	sts of R7	ΓΙΑ	ct 20	005 Other	Sec	ejecting ctions (Others)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)	(17)	(18)	(19)	(20)	(21)	(22)	(23)	(27)
1	HIGH COURT OF DELHI																	<u></u>					
1.1	HIGH COURT OF DELHI	Ist Quarter (Apr14-Jun14)	1	188	189	14	63 (33.5%)	0	8200	0	0	0	0	1	0	1	0	0	4	0	0	0	57
		2nd Quarter (July14- Sept14)	4	268	272	18	87 (32.5%)	0	14500	0	0	0	0	1	0	0	0	0.	5	0	0	0	81
		3rd Quarter (Oct14- Dec14)	5	184	189	14	54 (29.3%)	0	16515	0	0	0	0	0	0	0	1	0	1	0	0	0	52
		4th Quarter(Jan15- Mar15)	11	199	210	6	37 (18.6%)	0	13595	0	0	0	0	0	0	0	0	0	8	0	0	0	29

Ministry-wise and Public Authority-wise Abstract of Quarterly Returns

Year: 2015-2016

S	r.No.	Ministry/Department/Organisation	-	Requests	Requests Received	no.of Requests (Column	to other PAs	Decisions where Applications for Information rejected	disciplinary action taken against any	Total Amount Collected (fee+addl. charges+ penalty)		of ti	mes				Re	ques	sts		ct 20		le Re	ejecting
				Quarter)				rejecteu	respect of	(Rs.)				Se	ction	1 8(1	.)				C)the	r Sec	tions
									administration of RTI Act		(a)	(b)	(c)	(d)	(e)	(f)	(g)	(h)	(i)	(j)	(9)	(11)	(24)(Others)
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)(15)	16)(17)((18)	(19)	(20)	(21)	(22)	(23)	(27)
12		HIGH COURT OF DELHI																						
	1.1	LHUH COURT OF DECEL	Ist Quarter (Apr15-Jun15)	15	210	225	14	54 (25.7%)	0	9740	0	0	0	0	0	0	0	0	0	1	0	0	0	53
			2nd Quarter (July15- Sept15)	27	262	289	22	65 (24.8%)	0	13510	0	0	0	0	0	0	0	1	0	1	0	0	0	63
			3rd Quarter (Oct15-Dec15)	64	229	293	23	72 (31.4%)	0	17755	0	0	0	0	0	0	0	0	0	4	0	0	0	68
		į	4th Quarter(Jan16- Mar16)	77	265	342	39	73 (27.5%)	0	13963	0	0	0	0	0	0	0	0	0	2	0	0	0	71

Ministry-wise and Public Authority-wise Abstract of Quarterly Returns

Year: 2016-2017

S	r.No.	Ministry/Department/Organisation	•	Opening balance of Requests (as on start of	Requests Received	no.of Requests (Column	Requests transferred to other PAs	Decisions where Applications for Information rejected	cases where disciplinary action taken against any	Total Amount Collected (fee+addl. charges+ penalty)		of ti	mes	Rel	evai	nt Se	Re	que	sts		ct 20	005		jecting
				Quarter)						(Rs.)				Se	ction	n 8(1)				O	ther	Sect	tions
									administration of RTI Act		(a)	(b)	(c)	(d)	(e)	(f)	(g)	(h)	(i)	(j)	(9)	(11)(24)(Others)
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)((12)	(13)	(14)(15)(16)	17)	(18)	(19)	(20)	(21)	(22)((23)	(27)
1		HIGH COURT OF DELHI																						
	1.1	HIGH COURT OF DELHI	Ist Quarter (Apr16-Jun16)	0	271	271	63	53 (19.6%)	0	3184	0	0	0.	0	0	0	0	1	0	9	0	0	0	43
			2nd Quarter (July16- Sept16)	41	279	320	41	90 (32.3%)	0	2624	0	0	0	0	0	0	0	0	0	2	0	0	0	88
			3rd Quarter (Oct16-Dec16)	112	238	350	29	50 (21%)	0	2748	0	0	0	0	0	0	0	0	0	1	0	0	0	49
	***************************************		4th Quarter(Jan17- Mar17)	176	312	488	. 34	68 (21.8%)	0	5867	0	0	0,	0	0	0	0	0	0	3	0	0	0	65

Quaterly Return Form

Public Authority : HIGH COURT OF DELHI

Quarter: Ist Quarter (April-June)2017-2018

* Block I (Details about the requests and appeals)

1				Progress du	ring Quarter	
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s . 6(3)	Decisions Where requests/appeals rejected	-
Requests	0	52	167	13	34	116
First Appeals	; 4	N/A	22	N/A	21	2
		Total no. Of CA	APIOs designated 1	Total no. Of C	PIOs designated 4	Total no. Of AAs designated

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

1	Registration Fee	Addl. Fee	Penalty Amount Recovered(in	No. Of Cases where disciplinary
ŧ	Collected(in Rs.)	Collected(in Rs.)	Rs.) as directed by CIC u/s	action taken against any Officer u/s
	u/s 7(1)	u/s 7(3)	20(1)	20(2)
,	1020	1473	0	0

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

; Section	on 8(i)											Section	1
а	b	С	d	е	f	g	h	i	j	9	11	24	other
0	0	. 0	0	0	0	0	0	0	0	0	0	0	34

* Block IV (Details Regarding Mandatory Disclosures)

Yes

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?

Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

http://delhihighcourt.nic.in/rti_dis.asp

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

Quaterly Return Form

Public Authority : HIGH COURT OF DELHI Quarter : 2nd Quarter (July-Sept)2017-2018

* Block I (Details about the requests and appeals)

t .				Progress du	ring Quarter	•
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	
Requests	56	135	427	47	102	278
First Appeals	3	N/A	19	N/A	17	0
		Total no. Of CA	APIOs designated 1	Total no. Of C	PIOs designated 4	Total no. Of AAs designated

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

			4 444	
Registration Fee	Addl. Fee	Penalty Amount Recovered(in	No. Of Cases where disciplinary	1
Collected(in Rs.)	Collected(in Rs.)	Rs.) as directed by CIC u/s	action taken against any Officer u/s	1
u/s 7(1)	u/s 7(3)	20(1)	20(2)	,
2560	7246	0	0	
2300	1240	U	U	

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Sect	ion 8(i)											Section		
a	b	с О	d	е	f	g	h	i	j	9	11	24	other	
; 0	0	0	0	0	0	0	0	0	6	0	0	0	96	

Block IV	(Details	Regarding	Mandatory	Disc	losures)
----------	----------	-----------	-----------	------	----------

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?

Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

Yes

http://delhihighcourt.nic.in/rti_dis.asp

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

Quaterly Return Form

Public Authority : HIGH COURT OF DELHI Quarter : 3rd Quarter (Oct-Dec)2017-2018

* Block I (Details about the requests and appeals)

				Progress.du	ring Quarter		,
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected		i
Requests	191	70	259	24	60	175	;
First Appeals	՝ 5	N/A	15	N/A	17	0	-!
and an analysis		Total no. Of Ca	APIOs designated 1	Total no. Of C	PIOs designated 4	Total no. Of AAs designated	>

^{*} Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)	7
1800	2983	0	0	1

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests Relevant Sections Of RTI Act 2005

Secti	on 8(i)											Section		
-	; b										11	24	other	
0	0	0	0	0	0	0	0	0	1	0	0	0	59	

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?

Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

Yes

http://delhihighcourt.nic.in/rti_dis.asp

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

Quaterly Return Form

Public Authority: HIGH COURT OF DELHI

Quarter: 4th Quarter (Jan-Mar)2017-2018

* Block I (Details about the requests and appeals)

,		·	,	Progress du	ring Quarter	angangan and distances and control
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	261	85	298	31	77	190
First Appeals	, 3	N/A	27	N/A	25	5
,		Total no. Of C.	APIOs designated 1	Total no. Of C	CPIOs designated 4	Total no. Of AAs designated 1

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

ξ.	Vis. March Williams			-e* 20 1 700 Welcom
ţ	Registration Fee	Addl. Fee	Penalty Amount Recovered(in	No. Of Cases where disciplinary
	Collected(in Rs.)	Collected(in Rs.)	Rs.) as directed by CIC u/s	action taken against any Officer u/s
f 1	u/s 7(1)	u/s 7(3)	20(1)	20(2)
-	4050	4506	0	•
	1950	1586	U	U

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests
Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
а	b	С	d	е	f	g	h	i	J	9	11	24	other
· 0	0	0	0	0	0	0	0	0	2	0	0	0	75

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?

Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

Yes

http://delhihighcourt.nic.in/rti_dis.asp

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

Quaterly Return Form

Public Authority: HIGH COURT OF DELHI

Quarter: lst Quarter (April-June)2018-2019

* Block | (Details about the requests and appeals)

Progress during Quarter

	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	
Requests	346	50	305	17	40	221
First Appeals	0	N/A	22	N/A	18	2
		Total no. Of C	APIOs designated 1	Total no. Of C	PIOs designated 4	Total no. Of AAs designated 1

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount Recovered(in	No. Of Cases where disciplinary
Collected(in Rs.)	Collected(in Rs.)	Rs.) as directed by CIC u/s	action taken against any Officer u/s
u/s 7(1)	u/s 7(3)	20(1)	20(2)
2440	6464	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests
Relevant Sections Of RTI Act 2005

Section 8(i)											Section	١	
а	b	С	d	е	f	g	h	i	j	9	11	24	other
n	n	0	n	O	n	O	n	n	n	n	n	n	40

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?

Yes

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

Provide the detail/URL of webpage, where the disclosure is posted (max 150 chars)

http://delhihighcourt.nic.in/rti_dis.asp

Quaterly Return Form

Public Authority : HIGH COURT OF DELHI Quarter : 2nd Quarter (July-Sept)2018-2019

* Block I (Details about the requests and appeals)

Progress during Quarter

	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	423	102	405	48	62	244
First Appeals	2	N/A	39	N/A	28	7
			o. Of CAPIOs signated 1		no. Of CPIOs signated 4	Total no. Of AAs designated 1

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
Collected(in Rs.)	Collected(in	Recovered(in Rs.) as	
u/s 7(1)	Rs.) u/s 7(3)	directed by CIC u/s 20(1)	
2720	4271	0	O

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests
Relevant Sections Of RTI Act 2005

Sect	ion 8(i))										Section	1
а	þ	С	d	е	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	5	0	0	0	57

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?

Provide the detail/URL of webpage, where the disclosure is posted (max 150 chars)

Yes

http://delhihighcourt.nic.in/rti_dis.asp

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

2018-10-04

Annexure -A

Quaterly Return Form

Public Authority : High Court Of Delhi

Quarter: 3rd Quarter (Oct-Dec)2018-2019

* Block I (Details about the requests and appeals)

•				Progress aurir	ig Quarter	
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	576	30	205	14	34	124
First Appeals	6	N/A	20	N/A	13	7
		Total no. Of C	APIOs designated 1	Total no. Of CI	PIOs designated	Total no. Of AAs designated

^{*} Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
2010	2478	0	0

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Secti	on 8(i)											Section	
а	b	С	d	е	f	g	h	i	j	9	11	24	other
0	. 0	0	0	0	0	0	0	0	1	0	0	0	33

^{*} Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Provide the detail/URL of webpage where the disclosure Website of Public Authority? is posted (max 150 chars)

Yes

http://delhihighcourt.nic.in/rti_dis.asp

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

2018-10-04

Quaterly Return Form

Public Authority: High Court Of Delhi

Quarter: 4th Quarter (Jan-Mar)2018-2019

* Block I (Details about the requests and appeals)

				Progress duri	ng Quarter	•
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	639	81	267	21	48	249
First Appeals	6	N/A	22	N/A	14	7
		Total no. Of C	APIOs designated 1	Total no. Of C	PIOs designated 4	Total no. Of AAs designated

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s-7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
2860	3858	Ò	. 0

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section	n 8(i)								1	,		Section	
а	þ	С	d	e ·	f	9	h	i,	j '	9	11	24	other
0	. 0	0	0	0	0	0	0	0	1 -	0	0	0	47

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	http://delhihighcourt.nic.in/rti_dis.asp
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2018-10-04
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
No	NA
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)	

Quaterly Return Form

Public Authority: High Court Of Delhi

Quarter: Ist Quarter (April-June)2019-2020

* Block I (Details about the requests and appeals)

				Progress	during Quarter	
	Opening Balance as on begining of	received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	669	['] 54	236	13	41	159
First Appeals	7	N/A	20	N/A	16	7
			o. Of CAPIOs signated 1		no. Of CPIOs esignated 4	Total no. Of AAs designated 1

^{*} Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount	No. Of Cases where
Collected(in Rs.)	Collected(in	Recovered(in Rs.) as	disciplinary action taken
u/s 7(1)	Rs.) u/s 7(3)	directed by CIC u/s 20(1)	against any Officer u/s 20(2)
2680	2 623	0	0

^{*} Block III.(Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests
Relevant Sections Of RTI Act 2005

Sect	ion 8(i)										Section	n
а	b	c c	d	e .	f	g	h	i	. j	9	11	24	other .
0	0	0	0	0	0	0	0	0	3	0	0	0	38

^{*} Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?

Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

No

D. Date of audit of Mandatory disclosures under Sec. 4(1) (b)(Format dd/mm/yyyy)

2018-10-04

Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)

NA

Quaterly Return Form

Public Authority: High Court Of Delhi

Quarter: 2nd Quarter (July-Sept)2019-2020

* Block I (Details about the requests and appeals)

	_ ****			Progress during	g Quarter	
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	746	58	392	29	45	294
First Appeals	4	N/A	54	' N/A	33	. 9
		Total no. Of C	APIOs designated 1	Total no. Of C	PIOs designated 4	Total no. Of AAs designated

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
3190	10208	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests
Relevant Sections Of RTI Act 2005

Sectio	n 8(i)											Section	
а	b	c	d	е	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	5	0	0	0	40

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?

Yes

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

No

D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)

Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

http://delhihighcourt.nic.in/rti_dis.asp

2018-10-18

Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)

Quaterly Return Form

Public Authority : High Court Of Delhi

Quarter: 3rd Quarter (Oct-Dec)2019-2020

* Block I (Details about the requests and appeals)

			,		Progress du	ring Quarter	
	Opening Balance as on begining of	. tı	of application received as ransfer from er PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	828	66		248	31	36	178
First Appeals	16	N/A		13	N/A	20	5
	,		Total no. Of C	APIOs designated 1	Total no. Of C	PIOs designated 4	Total no. Of AAs designated

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount Recovered(·
Collected(in Rs.)	Collected(in Rs.)	Rs.) as directed by CIC u/s	
u/s 7(1)	u/s 7(3)	20(1)	
2230	3128	0	0

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Sectio	n 8(i)				•		**		•	Section			
а	b	С	d	е	f	g	h	i	j .	9	11	24	other
0	0	0	0	0	0	0	0	.0	·1	0	0	0	35

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	http://delhihighcourt.nic.in/rti_dis.asp
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2018-10-04
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
Yes	
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	2019-11-15



Quaterly Return Form

Public Authority : High Court Of Delhi

Quarter: 4th Quarter (Jan-Mar)2019-2020

* Block I (Details about the requests and appeals)

			Progress during Quarter									
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied						
Requests	897	97	379	43	64	223						
First Appeals	4	N/A	26	N/A	16	3						
		Total no. Of C	APIOs designated 1	Total no. Of C	PIOs designated 4	Total no. Of AAs designated						

^{*} Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount Recovered(in	No. Of Cases where disciplinary
Collected(in Rs.)	Collected(in Rs.)	Rs.) as directed by CIC u/s	action taken against any Officer u/s
u/s 7(1)	u/s 7(3)	20(1)	20(2)
2630	4320	0	0

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section 8(i)											Section	1	
а	b	С	d	е	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	5	0	0	0	59

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?

Yes

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

Yes

D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)

Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

http://delhihighcourt.nic.in/rti_dis.asp

2018-10-04

Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)

URL awaited

Quaterly Return Form

Public Authority: High Court Of Delhi Quarter: Ist Quarter (April-June)2020-2021

* Block I (I	Details abou	at the requ	uests and ap	peals)									
								P	rogress o	during C	uarter		
	Opening Balance as on begining of	No receive	of applicated as transfer PAs u/s (er from	Quart	•	ring the ing cases other PAs)		No. of Cansfered to PAs u/s	o other	reque	ions Where sts/appeals ejected	Decisions Where requests/appeals replied
Requests	1043	0			1			0			0		1
First Appeals	11	N/A	N/A 6								0		0
·	. Total no. Of CAPIOs designated 1								Total no. Of CPIOs designated				Total no. Of AAs designated
* Block II (Details abo	ut fees Co	llected,pena	alty impos	ed and di	sciplinary	y action tal	ken)					
_	stration Fe ed(in Rs.) 7(1)		Addl. F Collected(u/s 7(in Rs.)		-	nt Recov		-				ciplinary action ficer u/s 20(2)
	30		2				0					0	
* Block III	(Details Of v	arious pr	ovisions of s	ection 8 w	hile rejec	ting the r	equested i	nforma	ation)				
			No.	Of times v			were invok ons Of RTI		-	g reques	ts		
Section 8	(i)											Section	
a b) с	d	е	f	g	h	i	j	9	11		24	other
	0	0	0 0	0	0	0	0	0	0		0	0	0
* Block IV	(Details Reg	arding Ma	andatory Dis	.clasures)									
	-		sures under Public Au	Sec. 4(1))(b) poste	ed on the	Website	of F	Provide th			webpage,w (max 150 ch	here the disclosure
		Y	'es	,						·			.in/rti_dis.asp
B. Last D	ate of upda	ating of M	landatory di	isclosure	under Se	ection 4(1	l)b			2020-	07-09		

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)

Yes

URL Awaited

D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)

Quaterly Return Form

Public Authority: High Court Of Delhi

Quarter: 2nd Quarter (July-Sept)2020-2021

* Block I (Details about the requests and appeals)

			Progress during Quarter							
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied				
Requests	1043	106	213	36	58	93				
First Appeals	17	N/A	14	N/A	17	1 .				
		Total no. Of C	APIOs designated 1	Total no. Of C	Total no. Of AAs designated					

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
1340	1680	0	0

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests $% \left(1\right) =\left(1\right) \left(1$

Relevant Sections Of RTI Act 2005

Section 8(i)								Section					
a	b	С	d	е	f	g	h	i	j '	9	11	24	other
0	0	0	0	0	0	0	0	0	3	0	0	0	55

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	http://delhihighcourt.nic.in/rti_dis.asp
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	·> 2020-07-09
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
Yes	/ URL Awaited
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	2020-07-09

Quaterly Return Form

Public Authority : High Court Of Delhi Quarter : 3rd Quarter (Oct-Dec)2020-2021

^{*} Block I (Details about the requests and appeals)

			,	Progress du	ring Quarter	
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	
Requests	1175	59	224	26	41	136
First Appeals	13	N/A	19	N/A	19	4
		Total no. Of C	APIOs designated 1	Total no. Of C	PIOs designated	Total no. Of AAs designated

^{*} Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount Recovered(in	No. Of Cases where disciplinary
Collected(in Rs.) u/s	Collected(in Rs.)	Rs.) as directed by CIC u/s	action taken against any Officer u/s
7(1)	u/s 7(3)	20(1)	20(2)
1650	344	0	0

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section 8(i)									Section				
а	b .	С	d	е	f	g	h	i	i	9	11	24	other
0	0	0	0	0	0	0	0	0	3	0	0	0	38

^{*} Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?

Yes

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

Yes

D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)

Provide the detail/URL of webpage, where the disclosure is posted (max 150 chars)

https://delhihighcourt.nic.in/rti_dis.asp

2020-07-09

Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)

URL Awaited

Quaterly Return Form

Public Authority : High Court Of Delhi Quarter : 4th Quarter (Jan-Mar)2020-2021

^{*} Block I (Details about the requests and appeals)

				Progress dur	ring Quarter	
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	1255	67	218	20	40	144
First Appeals	9	N/A	34	N/A	21	16
		Total no. Of C	APIOs designated	Total no. Of C	PIOs designated	Total no. Of AAs

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

1

Registration Fee	Addl. Fee	Penalty Amount Recovered(in	No. Of Cases where disciplinary
Collected(in Rs.) u/s	Collected(in Rs.)	Rs.) as directed by CIC u/s	action taken against any Officer u/s
7(1)	u/s 7(3)	20(1)	20(2)
2190	2770	0	0

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests
Relevant Sections Of RTI Act 2005

Section	on 8(i)											Section)
а	b	С	d	е	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	5	0	0	0	35

^{*} Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?

Provide the detail/URL of webpage, where the disclosure is posted (max 150 chars)

Yes

https://delhihighcourt.nic.in/rti_dis.asp

designated

1

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

2020-07-09

4

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)

Yes

URL Awaited

D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)

Quaterly Return Form

Public Authority: High Court Of Delhi

Quarter: Ist Quarter (April-June)2021-2022

* Block I (D	etails abou	t the reque	sts and ap	peals)								
							Prog	ress du	ring Qu	ıarter		
	Opening Balance as on begining of	receiv transfe	oplication yed as er from s u/s 6(3)	Quart cases t	ed during er(includ ransferre ner PAs)	ling ed to	transf other	Cases ered to PAs u/s (3)	reque	ions Where sts/appeals ejected	Decisions requests/a replie	ppeals
Requests	1336	35		96			17		10		43	
First Appeals	6	N/A		9			N/A		9		3	
		Tota	I no. Of C	APIOs de 1	signated		Total	no. Of C	CPIOs d	esignated	Total no. (designa	
Collected	ation Fee	Add s Collect	dl. Fee	Penal	ty Amou as direc	ınt Red	covere	d(in	No. Of	Cases whe aken agains 20(2	t any Offic	-
6	00		524			0				0		
* Block III (I	Details Of va		risions of se Of times va	rious prov	-	re invo	ked whi	le reject				
Section 8(j)									Section		
a b	С	d e	f	g	h	i	j	9	11	24	other	
0 0	0	0	0 0	0	0	0	0	0	0	0	10)
* Block IV (I	Details Rega Mandatory	J	•		b) poste	d on th	e F	rovide t	he deta	il/URL of we	opage,whe	re the

Website of Public Authority?

disclosure is posted (max 150 chars)

Yes

https://delhihighcourt.nic.in/rti_dis.asp

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

2009-07-20

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)

URL AWAITED

D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)

Quaterly Return Form

Public Authority: High Court Of Delhi

Quarter: 2nd Quarter (July-Sept)2021-2022

* Block I (Details about the requests and appeals)

				Progress du	ring Quarter	
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	1397	111	316	63	49	183
First Appeals	3	N/A	17 ·	N/A	15	2
,	,	Total no. Of C	APIOs designated 1	Total no. Of C	PIOs designated 4	Total no. Of AAs designated

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
1910	4352	0	0 `

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Sectio	Section 8(i)								Section				
а	b	С	d	е	f	g	h	ŀi	j	9	11	·24	other
0	0	0	0	3	0	0	1	, 0	3	0 -	0	0	42

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	http://delhihighcourt.nic.in/rti_dis.asp
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2021-09-02
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
Yes	URL Awaited
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	2021-09-02

Quaterly Return Form

Public Authority: High Court Of Delhi

Quarter: 3rd Quarter (Oct-Dec)2021-2022

* Block I (Details about the requests and appeals)

				Progress du	ring Quarter	
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	1529	81 .	317	50	69 ·	192
First Appeals	3	N/A	34	N/A	19	10
		Total no. Of C	APIOs designated 1	Total no. Of C	PIOs designated 4	Total no. Of AAs designated

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
1280	946	0	0

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section 8(i)									Section				
а	b	С	d .	е	f	g ,	h .	i	j	9	11	24	other
0	0	0	0	. 0	0	0	2	0	5	0	0	0	62

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	http://delhihighcourt.nic.in/rti_dis.asp
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2021-09-02
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
Yes	URL Awaited
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	2021-09-02

Quaterly Return Form

Public Authority : High Court Of Delhi

Quarter: 4th Quarter (Jan-Mar)2021-2022

* Block I (Details about the requests and appeals)

		·		Progress du	ring Quarter	
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	1616	93	551	137	116	240
First Appeals	8	N/A	192	N/A	183	6
		Total no. Of C	APIOs designated 1	Total no. Of C	PIOs designated	Total no. Of AAs designated

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
1650	536	0	0

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

	Section 8(i)												Section	
	а	b	С	d	е	f	g	h	i	j	9	11	24	other
:	0	0	0	0	0	0	1	0	0	6	0	0	0	109

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2021-09-02
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
Yes	
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	2021-09-02

Quaterly Return Form

Public Authority: High Court Of Delhi

Quarter : Ist Quarter (April-June)2022-2023

^{*} Block I (Details about the requests and appeals)

				Progress du	uring Quarter	
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Çases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	1767	62	289	26	55	203
First Appeals	11	N/A	50	N/A	41	1
		Total no. Of C	CAPIOs designated	Total no. Of C	CPIOs designated 4	Total no. Of AAs designated

^{*} Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount	No. Of Cases where disciplinary
Collected(in Rs.)	Collected(in	Recovered(in Rs.) as directed	action taken against any Officer u/s
u/s 7(1)	Rs.) u/s 7(3)	by CIC u/s 20(1)	20(2)
1270	1098	0	0

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section	on 8(i)											Section	1
а	b	С	d	е	f	g	h	i	j	9	11	24	other
0	. 0	0	0	0	0	0	0	0	4	0	0	0	51

Yes

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority? Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

http://delhihighcourt.nic.in/rti_dis.asp

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

2021-09-02

^{*} Block IV (Details Regarding Mandatory Disclosures)

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide QM No. 1/6/2011-IR dated 15-04-2013?

Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)

Yes

URL awaited

D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)

2021-09-02

Quaterly Return Form

Public Authority: High Court Of Delhi

Quarter: 2nd Quarter (July-Sept)2022-2023

* Block I (Details about the requests and appeals)

				Progress during Quarter								
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied						
Requests	1834	103	453	87	71	287						
First Appeals	19	N/A	42	N/A	50	6						
· · · · · · · · · · · · · · · · · · ·		Total no. Of C	CAPIOs designated 1	Total no. Of C	CPIOs designated 4	Total no. Of AAs designated						

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
1760	1338	0	0

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests
Relevant Sections Of RTI Act 2005

Secti	on 8(i)			***				 	•		Section	
а	b	C	_	e	f	g	h	j	9	11	24	other
0	0	0	0	0	0	0	_	 3	0	0	0	68
•				A			***	 ik uadara ti utteri i	-	. i		The transmitted of the second second of the second

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?	Provide the detail/URL of webpage, where the disclosure is posted (max 150 chars)		
Yes	www.delhihighcourt.nic.in		
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2022-08-08		

C. Has the Mandatory Disclosure been audited by third party as per DQFT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)		
Yes	https://dsscic.nic.in/dashboard		
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	2022-09-24		

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Quaterly Return Form

Public Authority: High Court Of Delhi

Quarter: 3rd Quarter (Oct-Dec)2022-2023

* Block I (Details about the requests and appeals)

			Progress during Quarter				
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied	
Requests	1945	68	349	105	102	210 .	
First Appeals	5	N/A	103	N/A	96	0	
		Total no. Of CAPIOs designated 1		Total no. Of	CPIOs designated 4	Total no. Of AAs designated	

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount	No. Of Cases where
Collected(in Rs.) u/s	Collected(in Rs.)	Recovered(in Rs.) as	disciplinary action taken
7(1)	u/s 7(3)	directed by CIC u/s 20(1)	against any Officer u/s 20(2)
3570	6350	0	0

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section 8(i)							Section						
а	b	С	d	е	f	g	h	i	j .	9	11	24	other
0	0	0	0	0	0	0	0	0	11	0	0	0	91

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	http://delhihighcourt.nic.in/

B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2022-08-08
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
Yes	https://dsscic.nic.in/dashboard
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	2022-09-24

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Quaterly Return Form

Public Authority: High Court Of Delhi

Quarter: 4th Quarter (Jan-Mar)2022-2023

No. of

No. of		
Cases	Decisions Where	Decisions Whe
transfered	requests/appeals	requests/appea

Opening application Received during the **Balance** ere received as Quarter(including as on als transfer from cases transferred to to other PAs begining rejected replied other PAs u/s other PAs) u/s 6(3) of 6(3) 378 189 Requests 1945 72 83 97 First 12 62 66 0 N/A N/A **Appeals**

Total no. Of CAPIOs designated

Total no. Of CPIOs designated

Progress during Quarter

Total no. Of AAs designated

1

^{*} Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount	No. Of Cases where
Collected(in Rs.) u/s	Collected(in Rs.)	Recovered(in Rs.) as	disciplinary action taken
7(1)	u/s 7(3)	directed by CIC u/s 20(1)	against any Officer u/s 20(2)
3850	3298	0	0

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests Relevant Sections Of RTI Act 2005

Section 8(i)							Section	1					
а	b	С	d	е	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	8	0	0	0	89

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?

Provide the detail/URL of webpage, where the disclosure is posted (max 150 chars)

Yes

http://delhihighcourt.nic.in/

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

2022-08-08

^{*} Block I (Details about the requests and appeals)

^{*} Block IV (Details Regarding Mandatory Disclosures)

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)

https://dsscic.nic.in/dashboard

D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)

Yes

2022-09-24

Quaterly Return Form

Public Authority: High Court Of Delhi

Quarter: lst Quarter (April-June)2023-2024

* Block I (Details about the requests and appeals)

Progress during Quarter

	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	2026	51	376	74	104	306
First Appeals	8	N/A	48	N/A	56	0
		Total no. Of	CAPIOs designated 1	Total no. Of	CPIOs designated 4	Total no. Of AAs designated 1

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount Recovered(in	No. Of Cases where disciplinary
Collected(in Rs.) u/s	Collected(in Rs.) u/s	Rs.) as directed by CIC u/s	action taken against any Officer
7(1)	7(3)	20(1)	u/s 20(2)
3730	32984	0	O
3730	J2304	U	U

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section	on 8(i)											Section	
а	b	С	d	е	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	23	0	0	0	81

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?

Provide the detail/URL of webpage, where the disclosure is posted (max 150 chars)

Yes

http://delhihighcourt.nic.in/

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

2023-06-22

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)

D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)

2022-09-24

Quaterly Return Form

Public Authority: High Court Of Delhi

Quarter: 2nd Quarter (July-Sept)2023-2024

* Block I (Details about the requests and appeals)

			Progress during Quarter							
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied				
Requests	1969	74	473	105	106	297				
First Appeals	0	N/A	52	N/A	43	0				
0		Total no. Of	CAPIOs designated 1	Total no. Of	CPIOs designated 4	Total no. Of AAs designated				

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
Collected(in Rs.) u/s	Collected(in Rs.)	Recovered(in Rs.) as	
7(1)	u/s 7(3)	directed by CIC u/s 20(1)	
4670	14268	0	0

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests
Relevant Sections Of RTI Act 2005

Secti	on 8(i)							ly.				Section	
а	b	С	d	е	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	16	0	0	0	90

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	http://delhihighcourt.nic.in
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2023-06-22

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
Yes	http://dsscic.nic.in/dashboard
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	2023-09-04

Quaterly Return Form

Public Authority: High Court Of Delhi

Quarter: 3rd Quarter (Oct-Dec)2023-2024

* Block I (Details about the requests and appeals)

				Progress	during Quarter	
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	2008	51	244	49	86	203
First Appeals	9	N/A	43	N/A	45	1
		Total no. Of	CAPIOs designated	Total no. Of	CPIOs designated 4	Total no. Of AAs designated 1

^{*} Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
2284	6477	0	0

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Sect	Section 8(i)										Section	Section	
			d	е	f	g	h	i	j	9	11	24	other
0	0	0	0		0	0	0	0	6	0	0	0	80

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?

Provide the detail/URL of webpage, where the disclosure is posted (max 150 chars)

https://delhihighcourt.nic.in/

Yes

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

2023-06-22

Yes

D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)

Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)

https://dsscic.nic.in/dashboard

2023-09-04

Quaterly Return Form

Public Authority : High Court Of Delhi

Quarter: 4th Quarter (Jan-Mar)2023-2024

Progress of	uring Q	luarter
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	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	1965	62	348	64	99	208
First Appeals	6	N/A	37	N/A	32	3
		Total no. Of	CAPIOs designated	Total no. Of	CPIOs designated 4	Total no. Of AAs designated

^{*} Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount	No. Of Cases where
Collected(in Rs.) u/s	Collected(in Rs.)	Recovered(in Rs.) as	disciplinary action taken
7(1)	u/s 7(3)	directed by CIC u/s 20(1)	against any Officer u/s 20(2)
3568	6356	0	0

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section	Section 8(i)											Section	Section	
а	b	С	d	е	f	g	h	i	j	9	11	24	other	
0	0	0	0	0	0	0	0	0	14	0	0	0	85	

^{*} Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?

Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

Yes

https://delhihighcourt.nic.in/

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

^{*} Block I (Details about the requests and appeals)

Yes

Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)

https://dsscic.nic.in/dashboard

2023-09-04

D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)

(Format dd/mm/yyyy)

Quaterly Return Form

Progress during Quarter

Public Authority: High Court Of Delhi

Quarter: Ist Quarter (April-June)2024-2025

^{*} Block I (Details about the requests and appeals)

			during Quarter			
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	2004	133	303	125	93	216
First Appeals	8	N/A	27	N/A	27	0
		Total no. Of	CAPIOs designated	Total no. Of	CPIOs designated 4	Total no. Of AAs designated 1

^{*} Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount	No. Of Cases where
Collected(in Rs.) u/s	Collected(in Rs.)	Recovered(in Rs.) as	disciplinary action taken
7(1)	u/s 7(3)	directed by CIC u/s 20(1)	against any Officer u/s 20(2)
2990	3534	0	0

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section 8(i)											Section	า	
а	b	С	d	е	f	g	h	i	j	9	11	24	other
Ω	n	0	1	O	Ω	O	0	0	6	n	0	0	86

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?

Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

https://delhihighcourt.nic.in/

Yes

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

^{*} Block IV (Details Regarding Mandatory Disclosures)

Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)

https://dsscic.nic.in/dashboard

Yes

D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)

2023-09-04

Quaterly Return Form

Public Authority: High Court Of Delhi

Quarter: 2nd Quarter (July-Sept)2024-2025

Progress during Quarter

	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	2006	150	434	119	153	286
First Appeals	8	N/A	, 51	N/A	42	0
		Total no. Of	CAPIOs designated 1	Total no. Of	CPIOs designated 4	Total no. Of AAs designated

^{*} Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount	No. Of Cases where
Collected(in Rs.) u/s	Collected(in Rs.)	Recovered(in Rs.) as	disciplinary action taken
7(1)	u/s 7(3)	directed by CIC u/s 20(1)	against any Officer u/s 20(2)
4280	2404	0	0

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Sect	ion 8(i)											Section	
, a	b	С	d	е	f	g	h	i	-]	9	11	24	other
0	0	0	1	0	0	0	0	0	24	0	0	0	128

^{*} Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?

Yes

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

Provide the detail/URL of webpage, where the disclosure is posted (max 150 chars)

http://delhihighcourt.nic.in

^{*} Block I (Details about the requests and appeals)

Yes

D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)

Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)

https://dsscic.nic.in/dashboard

Quaterly Return Form

Public Authority : High Court Of Delhi

Quarter: 3rd Quarter (Oct-Dec)2024-2025

^{*} Block I (Details about the requests and appeals)

			i 1	Progress	during Quarter	
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	2032	73	272	90	110	189
First Appeals	17	N/A	65	N/A	50	3
		Total no. Of 0	CAPIOs designated 1	Total no. Of	CPIOs designated 4	Total no. Of AAs designated

^{*} Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount	No. Of Cases where
Collected(in Rs.) u/s	Collected(in Rs.)	Recovered(in Rs.) as	disciplinary action taken
7(1)	u/s 7(3)	directed by CIC u/s 20(1)	against any Officer u/s 20(2)
2730	2178	0	U

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests
Relevant Sections Of RTI Act 2005

Sec	tion 8(i)											Section	ì
а	b	С	d	е	f	g	h	i	j	9	11	24	other
0	0	0	0	1	0	1	. 0	0	26	0	0	0	82

^{*} Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?

Yes

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

http://delhihighcourt.nic.in/

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
Yes	https://dsscic.nic.in/dashboard
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	2024-07-18

Quaterly Return Form

Public Authority: High Court Of Delhi

Quarter: 4th Quarter (Jan-Mar)2024-2025

^{*} Block I (Details about the requests and appeals)

		9		Progress	during Quarter	
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	1988	90	625	145	122	371
First Appeals	29	N/A	154	N/A	161	6
		Total no. Of	CAPIOs designated 1	Total no. Of	CPIOs designated 4	Total no. Of AAs designated

^{*} Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s	Addl. Fee Collected(in Rs.)	Penalty Amount Recovered(in Rs.) as	No. Of Cases where disciplinary action taken
7(1)	u/s 7(3)	directed by CIC u/s 20(1)	against any Officer u/s 20(2)
6430	25902	0	0

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Secti	on 8(i)									1		Section	x	
а	b	С	d	е	f	g	h	j	j	9	11	24	other	
0	0	0	0	. 0	0	4	0	0	8	0	0	0	11	0
0							l.	560			2		*	Ď

^{*} Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?

Yes

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

http://delhihighcourt.nic.in/

Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)

https://dsscic.nic.in/dashboard

Yes

D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)

Quaterly Return Form

Public Authority: High Court Of Delhi

Quarter : Ist Quarter (April-June)2025-2026

Progress during Quarter

	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	2065	54	398	89	91	304
First Appeals	16	N/A	80	N/A	77	7
		Total no. Of	CAPIOs designated 1	Total no. Of	CPIOs designated 4	Total no. Of AAs designated

^{*} Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount Recovered(in	No. Of Cases where disciplinary
Collected(in Rs.) u/s	Collected(in Rs.)	Rs.) as directed by CIC u/s	action taken against any Officer
7(1)	u/s 7(3)	20(1)	u/s 20(2)
3720	35730	0	0

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section	on 8(i)											Section	ì
а	b	С	d	е	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	4	0	0	. 0	87
4													

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?

Yes

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

Provide the detail/URL of webpage, where the disclosure is posted (max 150 chars)

D

http://delhihighcourt.nic.in/

2025-05-21

Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)

^{*} Block I (Details about the requests and appeals)

D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)

Quaterly Return Form

Public Authority: High Court Of Delhi

Quarter: 2nd Quarter (July-Sept)2025-2026

* Block I (Details about the requests and appeals)

1		T	7	Progress of	luring Quarter	
î	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	2033	77	540	96	164	385
First Appeals	12	N/A	99	N/A	85	10
		Total no. Of	CAPIOs designated	Total no. Of	CPIOs designated 4	Total no. Of AAs designated

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount Recovered(in	No. Of Cases where disciplinary			
Collected(in Rs.) u/s	Collected(in Rs.)	Rs.) as directed by CIC u/s	action taken against any Officer			
7(1)	u/s 7(3)	20(1)	u/s 20(2)			
5370	11860	0	0			

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests Relevant Sections Of RTI Act 2005

Section	on 8(i)											Section		
а	b	c	ď	е	f	g		i	j	9	11	. 24	other .	
0	0	0	0	0	0	1	0	0	22	0	0	0	141	
٥	=	· (e		1	* N	ř e	j		Y" = Y *		1			D

* Block IV (Details Regarding Mandatory Disclosures)

Yes

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?

- **B.** Last Date of updating of Mandatory disclosure under Section 4(1)b
- **C.** Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

http://delhihighcourt.nic.in/

2025-05-21

Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)

D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)